FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s. NAVAYUGA INFOTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s NAVAYUGA INFOTECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17/03/1997
3.	Authority under which corporate debtor is incorporated / registered	RoC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200TG1997PTC026655
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** H.No.8-2-293/82/A/379 & 379/A Ground floor Plot No. 379, Road No.10 Jubilee Hills Hyderabad TG 500033 IN
6.	Insolvency commencement date in respect of corporate debtor	16-09-2022 (Date of order of Hon'ble NCLT for commencement of CIRP) 12-10-2022 (Date of receipt of Certified Copy of order by the IRP)
7.	Estimated date of closure of Insolvency Resolution Process	15-03-2023
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	**Kotoju Vasudeva Rao** **IBBI/IPA-002/IP-N00889/2019-2020/12924**
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Plot No. 725, Road No.20, Vasanthanagar, Kukatpally, Hyderabad-500 085. Email: vasurkotoju@gmail.com
10.	**Address and e-mail to be used for correspondence with the Interim Resolution Professional**	**Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur, Hyderabad-500 033, Telangana.** **E-Mail: cirp.navayugainfotech@gmail.com**
11.	Last date for submission of claims	26-10-2022 (14 days from the date of receipt of order of NCLT by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (as observed till date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable.

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of Corporate Insolvency Resolution Process of **M/s. NAVAYUGA INFOTECH PRIVATE LIMITED** on 16-09-2022 and the order copy was received by IRP on 12-10-2022

The creditors of **M/s. NAVAYUGA INFOTECH PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 26-10-2022 to the Interim Resolution Professional at the address mentioned against **entry No: 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

KOTOJU VASUDEVA RAO
Interim Resolution Professional
IBBI/IPA-002/IP-N00889/2019-2020/12924

Kotoju Vasudeva Rao
IBBI/IPA-002/
IP-N00889/
2019-2020/12924
Insolvency Professional

Date: 13-10-2022,
Place: Hyderabad.

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/s. NAVAYUGA INFOTECH PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/s NAVAYUGA INFOTECH PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	17/03/1997
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Hyderabad
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U72200TG1997PTC026655
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	**Registered Office:** H.No.8-2-293/82/A/379 & 379/A Ground floor Plot No. 379, Road No. 10 Jubilee Hills Hyderabad TG 500033 IN
6.	Insolvency commencement date in respect of Corporate Debtor	16-09-2022 (Date of order of Hon'ble NCLT for commencement of CIRP) 12-10-2022 (Date of receipt of Certified Copy of order by the IRP)
7.	Estimated date of closure of insolvency resolution process	15-03-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kotoju Vasudeva Rao **IBBI/IPA-002/IP-N00889/2019-2020/12924**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No. 725, Road No.20,Vasanthanagar, Kukatpally, Hyderabad-500 085.Email: vasurkotoju@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	**Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur Hyderabad-500 033, Telangana. E-Mail: cirp.navayugainfotech@gmail.com**
11.	Last date for submission of claims	26-10-2022 (14 days from the date of receipt of order of NCLT by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (as observed till date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	**Not Applicable**
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Weblink: **https://www.ibbi.gov.in/home/downloads** Physical Address: Not Applicable.

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-I has ordered the commencement of Corporate Insolvency Resolution Process of **M/s. NAVAYUGA INFOTECH PRIVATE LIMITED** on 16-09-2022 and the order copy was received by IRP on 12-10-2022

The creditors of **M/s. NAVAYUGA INFOTECH PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 26-10-2022 to the Interim Resolution Professional at the address mentioned against **entry No: 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13-10-2022,
Place: Hyderabad.

KOTOJU VASUDEVA RAO
Interim Resolution Professional
IBBI/IPA-002/IP-N00889/2019-2020/12924

(ఇన్‌సాల్వెన్సీ అండ్ బ్యాంక్రప్టసీ బోర్డ్ ఆఫ్ ఇండియా (ఇన్‌సాల్వెన్సీ రెజల్యూషన్ ప్రాసెస్ ఫర్ కార్పొరేట్ పర్సన్స్) రెగ్యులేషన్స్, 2016లోని రెగ్యులేషన్ 6 క్రింద)

M/s.నవయుగ ఇన్ఫోటెక్ ప్రైవేట్ లిమిటెడ్ యొక్క ఋణదాతల గమనిక కొరకు

	సంబంధిత వివరములు	
1.	కార్పొరేట్ డెటార్ పేరు	M/s. నవయుగ ఇన్ఫోటెక్ ప్రైవేట్ లిమిటెడ్
2.	కార్పొరేట్ డెటార్ నమోదు తేది	**17-03-1997**
3.	సదరు కార్పొరేట్ డెటార్ నమోదైన / రిజిస్టర్ అయిన అథారిటీ	**ఆర్ఓసి – హైదరాబాద్**
4.	కార్పొరేట్ డెటార్ యొక్క కార్పొరేట్ గుర్తింపు సం. / లిమిటెడ్ లయబిలిటీ ఐడెంటిఫికేషన్ సం.	U72200TG1997PTC026655
5.	కార్పొరేట్ డెటార్ నమోదిత కార్యాలయం మరియు ప్రధాన కార్యాలయం (ఏదైనా ఉన్నచో) చిరునామా :	**రిజిష్టర్డ్ ఆఫీస్:** హెచ్.నెం.8-2-293/82/ఎ/379 & 379/ఎ, గ్రౌండ్‌ఫ్లోర్, ప్లాట్ నెం.379, రోడ్డు నెం.10, జూబ్లీహిల్స్, హైదరాబాద్, టిజి-500033, ఇండియా.
6.	కార్పొరేట్ డెటార్‌కు సంబంధించి ఇన్‌సాల్వెన్సీ ప్రారంభ తేది	**16-09-2022** (CIRP ప్రారంభం కోసం గౌరవనీయ NCLT యొక్క ఆర్డర్ తేది) **12-10-2022** (IRP ఆర్డర్ కాపీని స్వీకరించిన తేది)
7.	ఇన్‌సాల్వెన్సీ రెజల్యూషన్ ప్రాసెస్ ముగింపుకు అంచనా తేది	**15-03-2023**
8.	ఇంటెరిమ్ రెజల్యూషన్ ప్రొఫెషనల్‌గా వ్యవహరిస్తున్న ఇన్‌సాల్వెన్సీ ప్రొఫెషనల్ పేరు మరియు రిజిస్ట్రేషన్ నెంబరు	**కోటోజు వాసుదేవరావు** IBBI/IPA-002/IP-N00889/2019-2020/12924
9.	బోర్డ్‌తో నమోదు చేయబడిన విధంగా ఇంటెరిమ్ రెజల్యూషన్ ప్రొఫెషనల్ చిరునామా మరియు ఇ-మెయిల్	ప్లాట్ నెం.725, రోడ్డు నెం.20, వసంతనగర్, కూకట్‌పల్లి, హైదరాబాద్-500085. Email: vasurkotoju@gmail.com
10.	**ఇంటెరిమ్ రెజల్యూషన్ ప్రొఫెషనల్‌తో సంప్రదింపుల కొరకు ఉపయోగించవలసిన చిరునామా మరియు ఇ-మెయిల్**	ప్లాట్ నెం.104, కావూరి సుప్రీమ్ ఎన్‌క్లేవ్, కావూరి హిల్స్, మాధాపూర్, హైదరాబాద్-500033, తెలంగాణ. **E-Mail: cirp.navayugainfotech@gmail.com**
11.	క్లెయిమ్స్ దాఖలుకు చివరి తేది	**26-10-2022** (IRP ఆర్డర్ కాపీని స్వీకరించిన తేది నుండి 14 రోజులు)
12.	ఇంటెరిమ్ రెజల్యూషన్ ప్రొఫెషన్ ద్వారా నిర్ధారించబడి, సెక్షన్ 21లోని సబ్-సెక్షన్ (6A) యొక్క క్లాజ్ (b) క్రింద ఋణదాతలు, ఎవరైనా ఉంటే	వర్తించదు (ఇప్పటి వరకు గమనించిన విధంగా)
13.	క్లాస్‌లో క్రెడిటార్స్ యొక్క అధికార ప్రతినిధులుగా వ్యవహరించుటకు గుర్తింపు పొందిన ఇన్‌సాల్వెన్సీ ప్రొఫెషనల్స్ పేర్లు (ప్రతి క్లాస్‌లో ముగ్గురు పేర్లు)	వర్తించదు
14.	(a) రిలెవెంట్ ఫార్మ్స్ మరియు (b) అధీకృత ప్రతినిధుల వివరాల లభ్యత :	వెబ్‌లింక్ : https://ibbi.gov.in/home/downloads భౌతిక చిరునామా : వర్తించదు

నేషనల్ కంపెనీలా ట్రిబ్యునల్, హైదరాబాద్ బెంచ్-I, M/s.నవయుగ ఇన్ఫోటెక్ ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ ఇన్‌సాల్వెన్సీ రెజల్యూషన్ విధానంను **16-09-2022**న ప్రారంభించుటకు ఆదేశించినదని మరియు IRP ఆర్డర్ **కాపీని 12-10-2022 తేదీన స్వీకరించడమైనదని,** ఇందుమూలంగా తెలియజేయడమైనది. **ఎంట్రీ నెం.10** పై తెలిపిన చిరునామా వద్ద ఇంటెరిమ్ రెజల్యూషన్ ప్రొఫెషనల్‌కు **26-10-2022**న లేదా ఆలోగా రుజువులతో తమ క్లెయిమ్స్ దాఖలు చేయవలసిందిగా M/s.నవయుగ ఇన్ఫోటెక్ ప్రైవేట్ లిమిటెడ్ క్రెడిటార్లు కోరబడుచున్నారు. ఫైనాన్షియల్ క్రెడిటార్లు వారి క్లెయిములను ఎలక్ట్రానిక్ విధానం ద్వారా మాత్రమే, రుజువులతో దాఖలు చేయవలెను. ఇతర క్రెడిటార్లందరూ స్వయంగా లేదా తపాలా ద్వారా లేదా ఎలక్ట్రానిక్ విధానంలో రుజువులతో క్లెయింలు దాఖలు చేసుకోవచ్చును. **తప్పుడు లేదా మోసపూరిత క్లెయిమ్ రుజువుల దాఖలు జరిమానాలకు దారితీస్తుంది.**

తేది : 13-10-2022
ప్రదేశం : హైదరాబాద్

సం/- కోటోజు వాసుదేవరావు, ఇంటెరిమ్ రెజల్యూషన్ ప్రొఫెషనల్
IBBI/IPA-002/IP-N00889/2019-2020/12924